

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 124**  
**(CAA)-83(PB)/2018**

**IN THE MATTER OF:**

M/s. Head Infotech India Pvt. Ltd. and  
CVG Hi India Pvt. Ltd.

.... Applicant/petitioner

**Order under Section 230-232**

**Order delivered on 20.09.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Sh. S.K. Mohapatra,**  
**Hon'ble Member (T)**

**PRESENTS:**

For the Petitioner:  
For the RD(NR)  
For the OL  
For the ITD

Mr. Kumar Aditya, Adv.  
Ms. Sonam Sharma, CP  
Mr. Shubham Pandey, Adv.  
Mr. Deepak Anand, Jr. Stng. Counsel for  
Income Tax Department

**ORDER**

Ld. Counsel for the Income tax department has stated that there is no specific objection. Likewise, the Company Prosecutor representing the Official Liquidator has also stated that there are no serious objections. However, the objection by the RD has been raised by filing an affidavit by the applicant that fee and the stamp duty payable as per applicable provision in relation to increase the authorised capital of the transferee company i.e. CVG Hi India Pvt. Ltd. shall be paid on demand.

Order reserved.

*Sd/-*

**(M.M.KUMAR)**  
**PRESIDENT**

*Sd/-*

**(S.K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**